HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE THIRTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 21640 OF 2024

Between:

M/s. SLN Buildcon India Pvt. Ltd, H.No.7-1/627/MIG, 4th Floor, SLN Dreamkey, Nallagandla, Tellapur Road, Hyderabad, Rangareddy Telangana-500019

Rep by its Director, Subba Rao Dhaggumati.

...PETITIONER

AND

1. Deputy Commissioner (ST) STU-I, Madhapur Division, Hyderabad
2. Union of India, represented by the Secretary, Ministry of Finance, No.136-A, North Block, New Delhi. 3, State of Telangana,
3. State of Telangana, Rep. by its Principal Secretary to Government, Revenue (CT-II) Department, Secretariat, Hyderabad.
4. Central Board of Indirect Taxes and Customs, GST Policy Wing, Government of India, Ministry of Finance, New Delhi, rep. by its Commissioner (GST).

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly in the nature of MANDAMUS declaring the action of the 1st Respondent in passing the impugned order dated 30.4.2024 as improper, barred by limitation, contrary to facts, violative of principles of natural justice, without jurisdiction and unsigned and consequently set aside the same.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of collection of the total disputed tax of Rs.1,57,92,457/- (CGST of Rs.78,96,228/- and SGST of Rs.78,96,228/-) and total penalty of Rs.15,79,244/- (CGST of Rs.7,89,622/- and SGST of Rs.7,89,622/-)

Counsel for the Petitioner: SRI MUKTINUTALAPATI RAMACHANDRA MURTHY

Counsel for the Respondent Nos.1 and 3: SRI DOMINIC MARIO FERNANDES (SC FOR CBEC)

Counsel for the Respondent No.2: SRI B. MUKHERJEE, REPRESENTING SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.3: SRI SWAROOP OORILLA, SPECIAL GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.21640 of 2024

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri M. Ramachandra Murthy, learned counsel for the petitioner; Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.1 & 4; Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.2 and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent No.3.

2. Learned counsel for the petitioner filed a letter dated 10.02.2025 seeking permission of this Court to withdraw the Writ Petition unconditionally.

3. In view of the aforesaid letter, this Writ Petition is listed under the caption "for withdrawal".

4. Permission as sought for is accorded.

5. Accordingly, this Writ Petition is **dismissed as withdrawn** unconditionally. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Muktinutalapati Ramachandra Murthy, Advocate [OPUC]
2. One CC to Sr Dominic Mario Fernandes (SC for CBEC) [OPUC]
3. One CC to Sr Gadi Praveen Kumar, Deputy Solicitor General of India[OPUC]
4. Two CC to The Special GP for State Tax, High Court for the State of Telangana, at Hyderabad[OUT]
5. Two CD Copies

T J
GJP

HIGH COURT

DATED:13/02/2025



ORDER

WP.No.21640 of 2024

DISMISSING THE WRIT PETITION AS WITHDRAWAN WITHOUT COSTS

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S.P

13/3/25